CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

Contempt Petition no. 4 of 2011

In re.

Original Application No. 524 of 2009

This the 26th day of July, 2011

Hon'ble Mr. Justice Alok Kumar Singh, Member-J Hon'ble Mr. S.P. Singh, Member-A

Rajeev Kapoor, Aged about 37 years, S/o late Jagat Narain Kapoor, R/o 3/414, Viram Khand, Gomti Nagar, Lucknow.
......Applicant

By Advocate: Sri B.P. Singh

Versus.

Sri Jogesh Singh Sondhi, Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

.....Respondent.

By Advocate: Sri Amar Nath Singh Baghel for Sri M.K. Singh

ORDER (Oral)

By Justice Alok K Singh, Member-J

Heard the learned counsel for the parties and perused the material on record.

2. This Contempt petition has been filed in respect of non-compliance of order dated 19.2.2011 passed in O.A. no. 524 of 2009. The relevant portion of the order is as under:

"In view of the applicant, applicant is directed to file a certified copy of this order alongwith O.A. (both compilation I and II) as well as additional representation, if he so desired within 6 weeks from today before respondent no.2 i.e. DRM, Northern Railway, Hazratganj, Lucknow and such authority, provided certified copy of the order alongwith O.A (both compilation I and II as well as additional representation if any is presented as stipulated/contemplated) decide the same within 3 months by passing a reasoned/speaking order in accordance with rules."

- 3. According to para 5 of compliance Report, after examination of the records, the competent authority passed an order dated 9.5.2011 in terms of this Tribunal's order and copy of the said order has been communicated to the applicant. A copy of this order has also been brought on record as Annexure C-1. We have gone through this order also, which is a detailed order running into three pages by means of which the representation of the applicant has been finally decided.
- 4. Learned counsel for the applicant, however, is not satisfied with the aforesaid order, but that is another aspect. As far as compliance is concerned, it has been made and nothing remains to be complied with.]

5. Therefore, this Contempt petition is finally disposed of. Notice is hereby discharged.

(S.P. Singh) Member-A (Justice Alok K Singh)

Member-J

Girish/-